

Employees (Grant of Advances for Building of Houses) (First Amendment Regulations, 1986.

- (ii) G.S.R. 906 (E) published in Gazette of India dated 25th June, 1986 approving the Tuticorin Port Trust Employees (Welfare Fund) Regulations, 1986.

[Placed in Library See No. LT-2855/86]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board Bombay, for the year 1984-85 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board, Bombay, for the year 1984-85.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library See No. LT-2856/86]

12.22 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Essential Commodities (Amendment) Bill, 1986, which has been passed by the Rajya Sabha at its sitting held on the 30th July, 1986."

ESSENTIAL COMMODITIES (AMENDMENT) BILL AS PASSED BY RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the Essential Commodities (Amendment) Bill, 1986, as passed by Rajya Sabha.

12.22½ hrs.

PUBLIC ACCOUNTS COMMITTEE Fifty-Fourth Report

[English]

SHRI GIRDHARI LAL VYAS (Bhilwara) : Sir, I beg to present the Fifty-Fourth Report (Hindi and English versions) of the Public Accounts Committee on Land Management in Railways.

(Interruptions)

MR. SPEAKER : I have to see everything. I cannot allow like this. Prof. Sahib, I have to follow the rules...

(Interruptions)**

MR. SPEAKER : How can you force me like that ? Is this the way you are going to run the democracy ? Is this the way to browbeat ? Is that the way to do it ? I know certain rules and I know the anger also. But this is not the way. I appeal to all of you, good friends, it does not bring good name to you either. If somebody has done a wrong, another wrong does not make it right. You do not follow the rules, it is wrong ..

(Interruptions)**

MR. SPEAKER : I can consider it. I have said I will consider it. Whatever is the position I will let you know...

(Interruptions)